

Sl.No.	Name of State/UT	Airport/Civil Enclave
13.	Punjab	Bhatinda (CE)
14.		Ludhiana
15.		Pathankot (CE)
16.	Rajasthan	Bikaner (CE)
17.		Jaisalmer (CE)
18.		Kota
19.	Telangana	Hyderabad (Begumpet)
20.	Tamil Nadu	Salem
21.		Thanjavur (CE)
22.	Uttar Pradesh	Kanpur (Chakeri) (CE)
23.		Kanpur (Civil)
24.	West Bengal	Cooch Behar

**Authority to control increase in airfares**

†1792. SHRI NAZIR AHMED LAWAY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is aware that there is too much increase in airfare for Srinagar during the winter season;

(b) if so, the main reasons therefor;

(c) whether Government has appointed/is appointing any authority to control/monitor the increasing fares; and

(d) if so, the report of the authority in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA) : (a) and (b) Airlines are free to fix the reasonable tariff under the provision of Sub-rule (1) of Rule 135, Aircraft Rules 1937 having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff. Therefore, air fare are not regulated by Government.

The airline pricing runs in multiple levels Reservation Booking Designator (buckets or RBDs) which is in line with the practice followed globally. The lower fare in

† Original notice of the question was received in Hindi.

the fare bucket is available for advance booking much earlier. As time lapses and date of journey approaches closer, the fare in higher side of fare bucket is made available as per the respective airlines policy. Airlines remains compliance to the regulatory provisions of Rule 135 as long as the fare charged by them does not exceed the fare established and displayed on their website.

(c) and (d) DGCA (Directorate General of Civil Aviation) has set up a Tariff Monitoring Unit in 2010 that monitors airfare on certain routes on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them. The analysis has shown that the airfares remained well within the fare bucket uploaded by the airlines on the respective websites.

#### **CSR activities in Andhra Pradesh and Telangana**

1793. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) what has been the response to Government's insistence on CSR by corporates, particularly in Andhra Pradesh and Telangana; and

(b) whether the Government plans to undertake a social audit of good governance practices in the corporate sector?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and rules made thereunder have come into force with effect from 01.04.2014. The year 2014-15 was the first year of implementation of CSR policies by companies under the legislation. The Board of the company, eligible to comply with the CSR provisions of the Act, is mandated to make annual disclosure on CSR in the Board's report. The companies are still in the process of filing their Annual Reports with the Ministry. Details of companies complying with CSR provisions of the Act for the financial year 2014-15, are expected to be available after requisite filings are made by companies.

(b) No, Sir.

#### **Adherence to companies order, 2015**

1794. SHRI AMBETH RAJAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government had issued Companies (Auditor Report) Order, 2015;

(b) reasons for issuing this Order;